

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) :** (a) to (c). On 28th May, 1971, one Head Constables and two Constables of the West Bengal Police were murdered inside a railway compartment while they were escorting some prisoners from Burdwan to Katwal Jail. The following morning there was a demonstration by an agitated section of the police personnel, along with certain outside elements assembled inside the police lines, in the course of which the Deputy Superintendent of Police, the Additional District Magistrate and the Superintendent of Police who reached the spot, were manhandled. The mob became riotous, and hurled explosives and bombs, ransacked the Control Room and disrupted the telephone lines. Units of the State Armed Police and Central Reserve Police were deployed to bring the situation under control. Cases have been registered and some persons arrested in this connection. Suitable administrative and other measures have been taken to strengthen the morale and discipline of the Police forces as well as to avoid recurrence of similar incidents.

**Legislation for punishment to Persons indulging in Anti-India Activities**

**4729. SHRI S. N. MISRA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are contemplating enacting legislation for deterrent punishment to those who indulge in secessionist and anti-India propaganda or of high-treason ; and

(b) if so, when such legislation is expected to be brought before the House ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) :** (a) and (b). Provisions already exist in the Unlawful Activities (Prevention) Act, 1967, to deal with persons and associations indulging in activities aimed at bringing about secession or cession of a part of the territory of India. Provisions also exist in Chapter VI of the Indian Penal Code laying down punishment for offences against the State, and in the Official Secrets Act to deal with espionage activities. The Law Commission are examining the question

of the enactment of a self-contained law on treason.

**Arrest of Spies at Tehatta (West Bengal)**

**4730. SHRI SHASHI BHUSHAN ;  
SHRI RAMACHANDRAN  
KADANNAPPALLI ;  
SHRI ISHWAR CHAUDHRY :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether three Pakistanis and an Indian suspected to be spies; were arrested on the 1st June, 1971 at Tehatta, near Krishnagar by an Army patrol when they were trying to throw poison in a well there;

(b) whether four packets of poison were also seized from the arrested persons;

(c) the details about the incident and the arrested persons;

(d) the other facts revealed from the interrogation of the arrested persons; and

(e) the preventive measures adopted by Government and action taken against the persons involved ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) :** (a) to (e). Three Pakistanis and an Indian were arrested on 1st June, 1971 and six jars of a substance used for spraying on jute plants, which they are believed to have brought for sale, were seized from them. While boarding a bus at Palashiparaghat bus stand they were suspected by the public to be spies. Some military personnel who were passing that way got them arrested. There is no evidence to show that they were carrying poison to pollute wells. Nothing of espionage interest has come to light. A case has been registered. The utmost vigilance is maintained by all concerned agencies of the Government.